

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

(MA 191 of 98)
No. (OA 1081 of 96)

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman

Hon'ble Mr. S. Dasgupta, Administrative Member

PARITOSH CHATTOPADHYAY

VS

UNION OF INDIA & ORS.

For the applicant : Mr. Samir Ghosh, counsel

For the respondents: Mr. S.K. Dutta, counsel

Heard on : 17.6.98

Order on : 17.6.98

O R D E R

S.N. Mallick, VC

The Miscellaneous Application for addition of parties is taken up for hearing. In the instant application the petitioner wants to add one Shri Tridibesh Chatterjee as private respondent No.5 alleging that he has been appointed in the impugned post. MA is allowed. The said Shri Tridibesh Chatterjee be added as private respondent No.5. The cause title of the OA be amended accordingly. The petitioner is directed to serve ~~copy~~ notice upon the private respondent through registered post or through personal service within 3 weeks. Affidavit of service be filed before the next date. The application thus stands disposed of.

2. After hearing both the parties the Original Application is admitted. Respondents to file reply within 4 weeks and rejoinder, if any be put in within 3 weeks thereafter. Matter to be listed for hearing by the Registry according to its chronological position and on its own turn. Copy of this order be made over to the 1st. counsel for the petitioner for service upon the added respondent No.5.


MEMBER (A)

i.n.


VICE-CHAIRMAN